

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 07.12.2015

OA No. 542/2012 with MA No. 320/2012

Mr. P.N. Jatti, counsel for applicant.
Mr. S. Shrivastava, proxy counsel for
Mr. Rajendra Vaish, counsel for respondent no. 1.
Mr. B.K. Pareek, proxy counsel for
Mr. T.P. Sharma, counsel for respondent nos. 2 to 5.
None present for respondent no. 6.

Heard on Misc. Application filed by the applicant praying for condonation of delay in filing the Original Application.

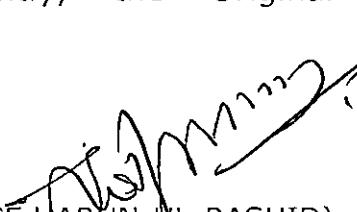
The order under challenge in the OA is Annexure A/2 dated 29.08.2001 whereby the Chief Telephone Supervisors including the applicant were reverted to the cadre of Sr. Telephone Supervisor with effect from 29.08.2001.

The O.A. is filed by the applicant on 09.08.2012. The date of impugned order is 29.08.2001. There is inordinate delay of about 11 years in filing the OA.

We have examined the pleadings made in the MA for condonation of delay. Applicant has only stated about the status of a case filed by the other person. No satisfactory reasons at all explained for condoning the long delay of 11 years in filing the OA.

Filing of this OA at this distance of time appears to be afterthought. There is no bonafides in filing the OA at this distance of time. We are not inclined to accept the reasons stated for condonation of delay in filing the OA. The Misc. Application is devoid of any merit and it is dismissed accordingly. Consequently, the Original Application is also dismissed.


(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER


(JUSTICE HARUN-UL-RASHID)
JUDICIAL MEMBER

Kumawat